

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH : NEW DELHI (COURT-I)

(IB)-352/(PB)/2017

In the matter of :

M/s. ACPC Enterprises

...PETITIONER

Vs.

Affinity Beauty Salon (P) Ltd

. RESPONDENT

SECTION :

Under Section 7 of (IBC) Code, 2016

Order delivered on 17.10.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

DEEPA KRISHAN

Hon'ble Member (Technical)


For the Petitioner /applicant : -

For the Respondent/Corporate Debtor : -

ORDER

Due to paucity of time, the matter was not able to be taken up and hence,
the same is adjourned to 08.11.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
17.10.2017